

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.NO.2365/2002

Friday, this the 1st day of November, 2002

Hon'ble Shri Justice V.S. Aggarwal, Chairman  
Hon'ble Shri S.A.T. Rizvi, Member (A)

R.P. Singh  
B-6 Vidyalaya Campus  
Kendriya Vidyalaya  
Mathura Cantt.

..Applicant  
(Applicant in person)

Versus

1. Kendriya Vidyalaya Sangathan  
through its Commissioner  
18, Institutional Area  
Shaheed Jeet Singh Marg  
New Delhi

2. The Assistant Commissioner  
Regional Office  
Kendriya Vidyalaya Sangathan  
Sector 'J' Aliganj  
Lucknow - 226024

..Respondents  
(By Advocate: Shri S.Rajappa)

O R D E R (ORAL)

Shri Justice V.S. Aggarwal:

On behalf of the respondents, it is pointed that he has received the instruction that applicant would be reinstated within a fortnight. A letter to this effect has been produced before us which is written by the Education Officer (L&C) to the learned counsel for respondents. Keeping in view the same, when the applicant is to be reinstated, he does not press the present application.

2. Allowed as prayed. Subject to aforesaid, OA is dismissed as withdrawn.

  
(S.A.T. Rizvi)  
Member (A)

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(V.S. Aggarwal)  
Chairman